

**Present: C.B. Gogoi, Special Judge,
Sonitpur, Tezpur.**

Spl. (NDPS) Case No. 51/2022

ORDER

10-11-2022

C.R. is put up.

On perusal of the case record, it transpires that police allegedly seized 0.13 gram (without container) of Heroin from the possession of accused persons which appears to be small quantity of drugs. Moreover, I.O. has also submitted charge-sheet against the accused persons u/s 21(a)/27 of NDPS Act.

As per Section 36 (A)(i)(a) of NDPS Act all offences under this act which are punishable with imprisonment for a term of more than 3 (three) years shall be tried only by the Special Court constituted for the area. But, in the present case, the quantity of drugs falls within the purview of Section 21(a) NDPS Act which is punishable with rigorous imprisonment for a term which may extend to 1 (one) year or with fine which may extend to Rs. 10,000/- or with both, the offence therefore, appears to be triable by Magistrate only.

In view of the above, the case record is forwarded to the court of Chief Judicial Magistrate, Sonitpur, Tezpur for trial/ disposal.

Accused persons namely, Leiki Tsering, Ayan Rahman and Hasen Ali are accordingly directed to appear before the court of Chief Judicial Magistrate, Sonitpur, Tezpur on **21-12-2022** to stand trial.

Special Judge,
Sonitpur, Tezpur.